SHRI MANUBHAI SHAH: So far as I am aware, there is one depot but I would not be able to say definitely because there are 50 Emporia at least, a list of which I will place on the Table of the House if the Hon'ble Member wants it.

PROPERTIES AUCTIONED FROM THE COMPENSATION POOL

*344, SHRI V. K. DHAGE: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to refer to the reply given to a supplementary to Starred Question No 104 in the Rajya Sabha on the 21st November, 1957 and state.

(a) whether some properties forming part of the Compensation Pool are auctionable; and

(b) if so, what is the value of such properties that have so far been auctioned?

THE MINISTER OF REHABILITA-TION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA) · (a) Yes

(b) Up to the 30th September 1957, 37,752 acquired evacuee properties and 7,310 Government built properties had been sold for Rs. 28.37 and 6.64 crores, respectively.

SHRI V K DHAGE: What is the total compensation payable to the displaced persons in this matter of properties?

SHRI MEHR CHAND KHANNA: Our pool comprises of Rs 185 croies.

SHRI V K. DHAGE May I know whether any such response has been received from Pakistan Government? Have any claims been placed with that Government in this regard?

SHRI MEHR CHAND KHANNA: We have left immovable assets of about Rs 500 crores in Pakistan The value of assets they have left in India is only about Rs. 100 crores We have to Questions

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been approaching the Government of Pakistan often to see whether something could be done in the matter but the response has been highly unsatisfactory

SHRI V K DHAGE Is it a fact that the Government of Pakistan has been encouraging the displaced persons over there to file fantastic claims?

SHRI MEHR CHAND KHANNA. I read a statement in the press that claims to the extent of Rs. 2,200 crores have been filed in Pakistan It is unofficial news I am giving They have claimed even Red Fort and Tay Mahal, I understand I am only saying what I heard

SHRI V K. DHAGE May I know whether Government has claimed this Rs 400 crores from the Government of Pakistan and how often?

SHRI MEHR CHAND KHANNA In the earlier stages there has been a lot of correspondence at the level of the Prime Ministers as well as the level of Rehabilitation Ministers We had suggested to the Government of Pakistan that the method of evaluat on may be evolved between both these Governments and when these claims have been assessed, the paving capacity of the debtor Government may be taken into consideration. We even suggested reference to an international tribunal. But the Government of Pakistan, as I recently stated, have been very averse to entering into any arrangement on those lines

श्रपहृत व्यक्तियों की पुनः प्राप्ति के सम्बन्ध में पाक्षिस्तानी शिष्टमण्डल का भारत ग्रागमन

*३४५ श्रो राम सहाय क्या प्रधान मत्री यह बताने की कृपा करेगे कि

(क) क्या ग्रपहृत व्यक्तियो की पुन प्राप्ति के सम्बन्ध मे कोई पाकिम्तानी शिष्ट-मंडल भारत ग्राया है;

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(ख) यदि हां, तो उसके म्राने का उद्देश्य क्या है; म्रौर

(ग) इस विषय में हुई बातों का क्या परिणाम निकला ?

+[Pakistani Delegation's visit to India in connection with the recovery of abducted persons

*345. SHRI RAM SAHAI: Will the PRIME MINISTER be pleased to state:

(a) whether any Pakistani Delegation has come to India in connection with the recovery of abducted persons;

(b) if so, what is the purpose of its visit; and

(c) what has been the result of the talks in the matter?]

इस्पात, खान, और ईंधन मंत्री (सरदार स्वर्ए सिंह) : (क), (ख) ग्रौर (ग) पाकिस्तान सरकार के पूनर्वास मंत्री, हाजी मौला बख्श समरू मझसे २७ श्रौर २९ नवंबर, १९४७ को मिले और उन्होंने कहा कि अपहुत व्यक्ति (पूनः प्राप्ति और पुनः स्यापन) ऐकट [Abducted Persons (Recovery and Restoration) Act] को ग्रभी चलने दिया जाय। यह ऐक्ट ३० नवंबर १९४७ को खत्म हो गया है। उन्हें समझाया गया है कि इस क़ानुन को समय-समय पर सिर्फ निश्चित ग्रवधियों के लिए ही बढाया गया था। इस ऐक्ट को जब पिछली बार बढाया गया था तो संमद में स्पष्ट कह दिया गया था कि ग्रब इसे और न बढ़ाया जाएगा । पर्सकस्तानी मंत्री को यह सूचना भी दी गई थी कि भारत सरकार ग्रपनी ग्राम नीति के ग्रनसार संबद्ध क्षेत्रों से ग्रपहृत लोगों की पुनःप्राप्ति के लिए सूविधाएं देती रहेगी, बशर्ते कि लोग खद अपनी मर्जी से पाकिस्तान जाना चाहें । पाकिस्तानी मंत्री को इसकी भी सूचना दी गई थी कि पाकिस्तान से अपहृत लोगों की पुनःप्राप्ति और पुनः-स्थापन वें बारे में पाकिस्तान सरकार जो काम कर रही हो, उसमें भी भारत सहयोग देता रहेगा और यह विचार न करेगा कि उक्त उद्देश्य वें लिए वहां की सरकार ढारा स्थापित संगठन का स्वरूप कैसा है ।

MINISTER OF STEEL †[The MINES AND FUEL (SARDAR SWARAN SINGH): (a) to (c). Haji Maula Bux Sumroo, Minister of State for Rehabilitation, Government of Pakistan met me on the 27th and 29th November 1957 and urged the continuance of the Abducted Persons (Recovery and Restoration) Act, which has expired on the 30th November 1957. It was explained to him that this legislation had been renewed from time to time only for specified periods and that it was made clear in the Parliament on the last occasion when the Act was extended that this was to be the last extension. The Pakistan Minister was also informed that in conformity with the general policy of the Government of India, facilities will continue to be afforded for the restoration of abducted persons from the areas affected provided they wish to go over to Pakistan of their own free will. The Pakistan Minister was further informed that India will also continue to cooperate with the Pakistan Government in the work connected with recovery and restoration of abducted persons from Pakistan whatever the structure of organisation maintained by that Government for this purpose may be.

श्री राम सहाय : क्या मंत्री महोदय यह बतलानें की कृपा करेंगे कि क्या गवर्नमेंट का यह ख्याल है कि भारतवर्ष के कुछ व्यक्ति या कुछ स्त्रियां ग्रव भी पाकिस्तान में मौजूद है ?

SARDAR SWARAN SINGH: It is a fact that some of the Hindu and Sikh abducted women and children are still left in Pakistan.

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SHRI GOPIKRISHNA VIJAIVAR-GIYA: How can we co-operate with Pakistan?

SARDAR SWARAN SINGH: Supposing they say that a recovered woman has to be sent across to this country, we are to receive that woman.

SHRI D. A. MIRZA: What is the attitude of Government towards those abducted women who have settled down as married women in this country?

SARDAR SWARAN SINGH: The attitude of the Government has been made very clear in my statement that those who want to go of their own free will be afforded some facility to exercise their will and desire.

SHRI D. A. MIRZA: Are there any women who want to go back of their own free will after having settled down for 10 years here?

SARDAR SWARAN SINGH: I cannot make a guess. After all during all this period women have expressed their desire to go over to Pakistan just as they have expressed their desire to come over to India.

SHRI D. A. MIRZA: Is it a fact that force is resorted to to remove them from this country?

SARDAR SWARAN SINGH: No, that is entirely incorrect.

WORKERS' PARTICIPATION IN MANAGE-MENT

*334. SHRI DEOKINANDAN NARA-YAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the names of the industrial concerns State-wise which have allowed their workers to participate in management; and

(b) the reasons why other concerns are not following the scheme relating to workers' participation in management? THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) (i) The Tata Iron and Steel Co., Jamshedpur, Bihar.

(ii) The Simpsons Group of Industries, Madras.

(iii) The Modi Spinning and Weaving Mills Co., Ltd., Modinagar, U.P.

(iv) State Transport (Madras).

(b) According to the decision reached in the Tripartite Sub-Committee on worker participation in management the scheme is to be tried on a voluntary basis in about 50 units and the needful is being done to implement the said decision

SHRI DEOKINANDAN NARAYAN: May I know if these workers who participate are chosen by the management or by the workers themselves?

SHRI ABID ALI: Appropriate scheme is being formulated in consultation with the parties concerned and they certainly will not be chosen by the management only.

SHRI DEOKINANDAN NARAYAN: May I know if there is any arrangement made by the Government for the training of these workers so that they may take equitable part in the management?

SHRI ABID ALI: Yes, we are having a regular training scheme so that the workers should be brought up to this standard.

SHRI B. K. MUKERJEE: May 1 know if any action has been taken by the Government to establish this sort of arrangements in any establishment run by the Government direct or by any statutory body that is responsible to the Government of India?

SHRI ABID ALI: 50 units are to be selected for this purpose in which public sector also will find a decent place.